SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20270/2025

[Arising out of impugned final judgment and order dated 17-02-2025 in WPC No. 5531/2018 passed by the Gauhati High Court]

JAYNAB BIBI Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 142707/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 142706/2025 - EXEMPTION FROM FILING O.T.

IA No. 142705/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

Date: 24-06-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s): Mr. Fuzail Ahmad Ayyubi, AOR
Ms. Akanksha Rai, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following O R D E R

Delay condoned.

Issue notice returnable on 25.08.2025.

Learned counsel for the petitioner is permitted to serve the standing counsel for respondent(s).

In the meanwhile, petitioner shall not be deported and no coercive steps shall be taken against the petitioner.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)